

EMI INFRASTRUCTURE PRIVATE LIMITED										
LIST OF CREDITORS AS ON 27.03.2023										
UNDER CIRP ON ORDER OF HON'BLE NCLT, CHENNAI BENCH VIDE ORDER NO CP(IB)/178(CHE)/2022 DATED 01.02.2023 PUBLIC NOTICE ISSUED 04.02.2023 LAST DATE RECEIVE CLAIM 15.02.2023										
Sl. No.	NAME OF CREDITORS	ADDRESS	AMOUNT CLAIMED BY CREDITORS (RS.)	AMOUNT AS PER COMPANY RECORDS AVAILABLE TO US AS ON 31.03.2021	AMOUNT ADMITTED IN CRORE IN CIRP	SECURITY INTEREST, IF ANY, IN RESPECT OF SUCH CLAIMS IN RUPEES	UNSECURED PORTION OF THE SECURED CREDITORS CLAIM	COMMENT OF THE INTERIM RESOLUTION PROFESSIONAL	CLAIMS RECEIVED DATE	REMARKS
<b>FINANCIAL CREDITORS :</b>										
1	SHRIRAM FINANCE LIMITED	1.REGISTERED OFFICE:SRI TOWERS 14A SOUTH PHASE, INDUSTRIAL ESTATE, GUINDY,CHENNAI-600032  2. PRINCIPAL OFFICE WOCKHARDT TOWERS, 3RD FLOOR, WEST WING,C2, G BLOCK, BANDRA KURLA COMPLEX, BANDRA ( E ) -400051	7,87,78,328.01	4,24,43,093.00	7,66,95,954.32	2,59,00,000.00	5,07,95,954.32	1. Regarding reason for not admitting a portion of claim a.Tax on preclosure b.Balance of unbilled transactions amounting to Rs.20,82,373.69 has been not admitted as it can not been claimed as IBC and regulations made there under. However substantiation about above amount has been sought from the claimant and if the claimant provides further documents then it will be admitted c.Uncleared Cheque Amount 2. security interest As per ROC charge creation is only taken into account as security	14.02.2023 through e-mail	provisionally admitted
2	HDB FINANCIAL SERVICES LIMITED	1.REGISTERED OFFICE RADHIKA,2ND FLOOR,LAW GARDEN ROAD,NAVRANGPURA,AHMEDABAD,GUJARAT 380009 2. 1ST FLOOR A1 SQUARE, OLD NO 37 NEW NO.15 HASTINAPURAM,DR.RAJENDRA PRASAD ROAD,CHENNAI 600044 3.4TH FLOOR LOYAL TOWERS,NO 68/2 GREAMS ROAD, CHENNAI 600 006	1,06,13,869.00	1,41,21,440.00	1,06,13,869.00	66,00,000.00	40,13,869.00	25,86,131.00	15.02.2023	provisionally admitted
3	IDFC FIRST BANK LIMITED	1.#KRM Towers,7th Floor, 1,Harrington Road, Chetpet,chennai,Tamil Nadu 600 031 2 #455 Amarasri Building,1st Floor, Anna salai,Teynampet, Chennai, Tamil Nadu 600 018	1,66,44,948.00	1,15,38,459.00	1,15,38,459.00	33,20,941.00	82,17,518.00	1.Compay of the certificate of incorporation is not enclosed. 2. Mr.V.K.Yunus Mohammed have substantiated as LAP due as Rs.1,14,57,945 and loss on sale based post sale notice as Rs.2,157,628/- and one commercial vehicle not possed balance as Rs.30,40,413 totalling to your claim of Rs.1,66,55,986 but it is not tallying with the statement of accounts needs further clarification 3.In Form C the declaration which you provided in affidavit does not contain the declaration of s.no.3 to 7 was not reproduced Hence request to correct as per the specified form c and verify accordingly. 4. Mr.V.K.Yunus Mohammed during his visit to my office to substantiate the LAP which he agree to provide connected documents of LAP as informed in my previous mail 5. The security interest created with ROC was Rs.1,66,04,705 . Since 4 vehicles repossessed and sold the security interest is reduced to Rs.33,20,941 is considered as the security interest (3320941 X 5 - 4 vehicles)	15.02.2023 by email	Reminder letters dated 21.02.2023 and 23.02.2023 sent no reply Hence another reminder mail sent to Mr.Yunus on 25.03.2023 sent
4	YES Bank assigned to J.C.Flowers ARC	RO: 12th Floor, Crompton Greaves House, Dr.Annie Besant Road, Worli, Mumbai, Maharashtra-400030	1,26,42,006.00	1,15,31,750.00	1,15,31,750.00	1,39,25,000.00	0.00	1. Certification of incorporation not enclosed with the claim form 2. Assignment deed from yes bank to J.C.Flowers ARC not provided 3. POA to sign the claim form not provided 4.Statement of account for 6 loan account not provided 5. Loan agreement /Hypothecation deed not provided 6. Original loan was for AL2518 X 5 vehicles and 5 Generators . The information Whether the assets are repossessed and sold or not is not provided 7. RC of vehicle is not provided 8.NPA date not provided 9. To understand the late payment charges, CBC charges complete statement of accounts is needed	15.02.2023 through e-mail	Reminder letters dated 23.02.2023 and 25.03.2023 were sent

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	<b>FINANCIAL CREDITORS :</b>									
5	Indostar Capital Finance Ltd.	Vignesh Tower, General Hospital Junction, Near Govindan's Hospital, Trivandrum-695035	7,12,66,891.00	3,50,67,444.00	7,12,66,891.00	6,17,21,500.00	95,45,391.00	1. Certification of incorporation is not provided 2. POA to sign was given for different purpose need board resolution to file the form C after commencement of CIRP 3.To confirm whether the vehicles are repossessed and sold if not an affidavit that the vehicle is not repossessed is to be given 4. Other arrears, Foreclosure charges and Broken period interest needs to be substantiate to admit the claim in full Further mail sent on 25.03.2023 for further clarification	15.02.2023 through email	mail sent on 25.03.2023 asking to clarify the claim amount and if wrong then to submit the revised claim form
6	EQUITAS SMALL FINANCE BANK	4TH FLOOR,SPENCER PLAZA,No.769,phase II ,Anna Salai, Chennai 600 002	1,00,23,072.00	74,23,695.00	74,23,695.00	99,99,000.00	0.00	1.Registered office address not provided in the claim form 2.Copy of the certificate of incorporation is not enclosed. 3.In the statement of accounts for account No.1. 70003891793 & 70003891969 It seems the account is closed and you are claiming for the write off and waiver. If it is the case I require the entire statement of accounts of the account numbers mentioned and further the loan agreement/hypothecation agreement and if it vehicles the copies of the RC is required 4.For 70003892080 I could consider the principal outstanding of + interest till 01.02.2023/. for the principal and any other charges payable as per the agreement clause. I can't consider other charges, prepayment charges and any other charges after the commencement of CIRP. 5. You have mentioned in the claim for col. 4 (ii) that amount claim covered under the security interest as NA which means the charge created if any with ROC has been stand withdrawn. Please clarify 6.if the assets are vehicles then you have furnish the copy of the RC and status of the insurance 7. Kindly provide the date of NPA of the borrower and other correspondence connected with the NPA	Email received on 18.02.2023	Rs.3333000 only to be taken in case if 2 vehicles sold as security interest Reminder mail sent on 25.03.2023
7	SUNDARAM FINANCE LIMITED	21 Patullos Road, Chennai 600 002	4,72,57,560.00	3,56,82,340.00	4,72,57,560.00	2,51,38,080.00	2,21,19,480.00	sought for details like RC copies and insurance copies and details of the vehicle repossessed though e-mail on 10.03.2023 and reply received on 15.03.2023 with certificate of incorporation and invoice details and authorisation and board resolution and agree to send balance documents	e-mail 01.03.2023	out of 5 vehicles financed 3 vechiles repossed and sold
	Secured financial creditor		24,72,26,674.01	15,78,08,221.00	23,63,28,178.32	14,66,04,521.00	9,46,92,212.32			